NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH

CP (IB) No.89/Chd/Hry/2017

In the matter of:

Resfeber Labs Pvt.Ltd. ...Petitioner
Vs.
Bookawheel Technologies Pvt.Ltd. …Respondent/Corporate Debtor

Present: Mr. Kushagra Mahajan, Advocate for petitioner.

Notice of this petition to the respondent for 12.10.2017 to show cause as to why this petition be not admitted. Notice be collected from the Registry by the petitioner's counsel and sent it with the petition and entire paper book to the Respondent-Corporate Debtor by Speed Post. It be also directed in the notice that response, if any, be filed at least a day before the date fixed for hearing. Copy of the notice along with petition be also sent at the e-mail address of the Corporate Debtor available on the master data and the copy of e-mail be also attached with the said affidavit.

The petitioner is directed to file postal receipt and track report with regard to the service of demand notice upon respondent and also postal receipt and the track report of the despatch of the copy of the petition and paper book to the Corporate Debtor with the affidavit of service within a week.

Sd/-
(Justice R.P.Nagrath)
Member (Judicial)

September 21, 2017
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